

(b) if so, the details thereof and reasons therefor;

(c) whether the Government propose to take steps to increase exports to Canada;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) India's exports to Canada are higher than those of most of the Asian countries. However, exports from countries such as Japan, Republic of Korea, Taiwan, Hongkong, Peoples Republic of China, Singapore, Malaysia, Thailand and Saudi Arabia exceeded that of India. Most of these countries are industrialised and highly export oriented economies which give them a comparative advantage.

(c) to (e) Efforts are made to boost exports to Canada through various export promotion measures such as sponsoring of sales delegations, participation in fairs. In addition, interactions at governmental and private level help to increase exports.

Over the past 4 years, India's exports to Canada has registered a growth of 37% as per details given below

		%over previous year
	million	
1986 C\$	165.40	1.66
1987 C\$	170.86	3.30
1988 C\$	205.03	20.00
1989 C\$	224.09	9.29
1990 C\$	226.68	1.15

Validity period of "Pollution under Control" Certificates :

2447. SHRI M. V. CHANDRA-
SHEKARA MURTHY
SHRI V. SREENIVASA
PRASAD

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the validity period of "Pollution Under Control" certificates for all vehicles in Delhi has been reduced from one year to six months; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) The Delhi Administration have explained that it would be desirable that a vehicle be checked up for pollution levels after every 3 months as the carburettor settings/tuning of the engine systems generally goes out of order during this period. The certification period was originally kept at one year in view of the fact that adequate testing facilities were not available in Delhi at that time.

Third Party Exports by FERA Companies

2448. SHRI HARI KISHORE SINGH : Will the Minister of COMMERCE be pleased to state :

(a) whether the decision of the Government to permit FERA companies to engage in third party export of non-traditional items has adversely affected the small units;

(b) if so, the reasons for such a step;

(c) whether the Government propose to compensate the small scale units thus affected;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No. Sir.

FERA companies have been allowed to purchase third party products for export only and not for domestic sales. This is expected to benefit small scale units in marketing their products abroad, especially those who are presently unable to find a foreign market for their products. There does not seem to be any economic reason that this policy would adversely affect small units.

(b) Not applicable.

(c) Not applicable.

(d) Not applicable.

(e) Not applicable.